

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 146 of 2020

&

I.A. Nos. 3002 and 2122 of 2020

IN THE MATTER OF:

Ammana Bio Pharma Ltd. & Ors.

...Appellants

Versus

Mr. B.R. Jayaram & Ors.

...Respondents

Present:

**For Appellant: Mr. Raja Shekhar Rao Salvaji and
Mr. Mithun Shashank, Advocates.**

For Respondent: Mr. Y. Suryanaryan, Advocate for R-1.

Ms. Devangi, CS.

Mr. Sanjib Kumar Mohanty (R-2, RD, S-E Region)

ORDER
(Virtual Mode)

17.02.2021 The Original Appellant No. 4 has been transposed as Respondent No.3. Learned Counsel for Appellant says that Respondent No. 3 has been served with the Notice. It is also stated that the Appellants claim no relief against the Respondent No. 3.

Learned Counsel for Respondent No. 2 is present and submits that he may be given three weeks' time to file Reply-Affidavit. Respondent No. 2 may file Reply-Affidavit within two weeks to the Appeal as well as the pending I.A.

Rejoinder may be filed within a week thereafter.

List the Appeal 'For Admission (After Notice)' Hearing on **17th March, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)